

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1668/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.03.05.2019/NCLAT/UR/589)**

**In the matter of:**

M/s Suntech Infra Solutions Pvt. Ltd. .... Appellant

Versus

M/s Cinda Engineering &  
Construction Pvt. Ltd. & Ors. .... Respondents

Appearance: Mr. Saurabh Seth, Advocate for the Appellant.

**17.05.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 03.05.2019 and the Office after scrutiny of the Memo of Appeal on 04.05.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 09.05.2019. The Appellant re-filed the Memo of Appeal on 16.05.2019. It is stated in the Interlocutory Application (IA) that due to the fact that the Director of the Appellant was travelling for urgent business from 06.05.2019 till 12.05.2019, the Appeal could not be re-filed in time. Hence, there is a delay of 05 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 20.05.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar